

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 123/TT/2017**

**Subject** : Determination of tariff from COD to 31.3.2019 for Asset: LILO of one ckt of 400 kV D/C Teesta III - Kishanganj line (LILO-I) at Rangpo and associated bays at Rangpo Sub-station under Sikkim Generation Projects- Part-B in Eastern Region.

**Date of Hearing** : 8.8.2018

**Coram** : Shri P.K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Dr. M. K. Iyer, Member

**Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)

**Respondents** : Gati Infrastructure Chuzachen Ltd. and 14 others

**Parties present** : Shri Tarun Johri, Advocate, Teesta Urja Ltd.  
Shri Ankur Gupta, Teesta Urja Ltd.  
Shri Jaideep Lakhtakia, Teesta Urja Ltd.  
Ms. Swati Jindal, Teesta Urja Ltd.  
Shri S. K. Bhowmik, TPTL  
Shri Vivek Kumar Singh, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri S. S. Raju, PGCIL  
Shri V. P. Rastogi, PGCIL  
Shri Rakesh Prasad, PGCIL

**Record of Proceedings**

The order in the petition was reserved on 20.3.2018. However, the order could not be issued prior to one Member demitting office. Accordingly, the matter is listed for hearing today.

2. The learned counsel for Teesta Urja Ltd. (TUL) submitted that 'loop-out' portion of the instant asset could not have been energised by the petitioner on 10.3.2016 without the approval of CEA. He further submitted that the same issue has been raised in the reply and requested to consider the same while approving the tariff for the instant assets.



3. The Commission reserved the order in the petition.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

